

random that I made that suggestion. As a matter of fact, I can ask the Estimates Committee to look into it and see the causes of the loss; what is the extent of the loss and so on after the report is made. Of course it is not at this stage. Therefore, I leave it to the Minister.

**The Minister of Mines and Oil (Shri K. D. Malaviya):** Only after a report is made?

**Mr. Speaker:** Of course. When once a report is made, it is open to the Estimates Committee and the Public Accounts Committee to look into it. I only suggested if it can be done at an earlier stage; to remove the suspicion, if one of them cannot be associated. It is entirely for him; it is only a suggestion for him to consider. (Interruptions).

**Shri Jagjivan Ram:** To that suggestion, I say, Sir, that of course after the report is made, it is always open to them to go into it and who can say that I am not going before the Estimates Committee. (Interruptions.)

**Shri Tyagi:** There is your suggestion Sir.

**Mr. Speaker:** Hon. Members are entitled to table a Resolution and force the Government to do a particular thing; let them muster strength. All that I could do, I have done.

**Shri Tyagi:** I do not want to insist on it.

#### PAPERS LAID ON THE TABLE ANNUAL REPORT AND AUDITED ACCOUNTS OF THE ASHOKA HOTEL, LIMITED

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Ashoka Hotels Limited for the year ended 31st March, 1960 along with the Audited Accounts and the comments of the Comptroller and Auditor

General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956;

(ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-2780/61.]

#### ANNUAL REPORT OF THE OIL AND NATURAL GAS COMMISSION AND NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

**The Minister of Mines and Oil (Shri K. D. Malaviya):** I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Oil and Natural Gas Commission for the year 1959-60, under sub-section (3) of Section 23 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT 2779/61.]
- (ii) Notification No. G.S.R. 358 dated the 18th March, 1961, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-2781/61].

#### INDIAN POLICE SERVICE (UNIFORM) AMENDMENT RULES

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy of the Indian Police Service (Uniform) Amendment Rules, 1961 published in Notification No. G.S.R. 208 dated the 25th February, 1961, under sub-section (2) of Section 3 of the All India Services Act, 1951 (Placed in Library. See No. LT-2782/61].

#### REPORT OF ASSESSMENT COMMITTEE ON VIJNAN MANDIRS

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** I beg to lay on the Table a

[Shri Humayun Kabir]

copy of the Report of Assessment Committee on Vijnan Mandirs (Volumes I and II). [Placed in Library. See No. LT-2783/61].

shops and Stores Organisations.

12.16 hrs.

STATEMENT BY MEMBERS RE:  
OIL WELL AT RUDRASAGAR

Shri Hem Barua (Gauhati): Sir, I have already submitted a copy of this statement.

Mr. Speaker: I wanted him to make a smaller statement.

Shri Hem Barua: I have left out some sentences.

I have gone through with the necessary care and caution, the statement made by Shri Malaviya on 14th March, 1961 on the reported defects in Well No. 1 at Rudrasagar, Assam vis-a-vis the details given by Shri L. P. Mathur, Director of Geology in the Oil and Natural Gas Commission in the course of his talk on the 'Hazards of Test Drilling' on the morning of 16th March, 1961.

The Minister of Mines and Oil (Shri K. D. Malaviya): Is he making any modified statement? I have got a copy of the statement here. Is it the same statement that he is making now?

Mr. Speaker: He has removed some passage; he has not added any.

Shri K. D. Malaviya: He had not given notice to me.

Mr. Speaker: I told him that the statement was long and therefore he should make a condensed statement. He says that he has removed certain sentences and has not added any or altered any.

Shri Hem Barua: Because Sir, I was instructed to be brief.

Mr. Speaker: We are racing against time; and there is so much business.

Shri Hem Barua: Sir, if you pursue the two statements you will be con-

12.15½ hrs.

ESTIMATES COMMITTEE

HUNDRED AND TWELFTH AND HUNDRED  
AND THIRTEENTH REPORTS

Shri Dasappa (Bangalore): I beg to present the following Reports of the Estimates Committee:—

(i) Hundred and twelfth Report on Posts and Telegraphs Department—Part III—Telecommunications;

(ii) Hundred and thirteenth Report on Posts and Telegraphs Department—Part IV—Work-